

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No.19/2009**

Subject: Petition under Section 79 (i) (f) of the Electricity Act, 2003 against Damodar Valley Corporation for non supply of power allocated to the National Capital Territory of Delhi in accordance with the Power purchase agreement dated 24.8.2006 entered into between Damodar Valley Corporation and Delhi Transco Limited, and thereafter re-assigned to the three Discoms of Delhi vide Delhi Electricity Regulatory Commission's Order dated 31.3.2007.

Date of Hearing: 12.8.2010

Coram: Dr. Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Petitioners: 1. BSES Rajdhani Power Limited, (BRPL) New Delhi  
2. BSES Yamuna Power Limited, (BYPL) New Delhi  
3. North Delhi Power Limited, (NDPL) Delhi

Respondents: 1. Damodar Valley Corporation, Kolkata  
2. Delhi Transco Limited, New Delhi  
3. Ministry of Power, Govt. of India, New Delhi

Parties present: 1. Shri Nitin Kala, Advocate, BRPL, BYPL and NDPL  
2. Shri Bharat Sharma, NDPL  
3. Shri Swetaketu Mishra, Advocate, DVC  
4. Shri C.Karmakar, DVC

The learned counsel for the petitioner submitted that it has received copies of the reply filed by the respondent, DVC on 28.7.2010 and prayed that it may be granted four weeks time to file rejoinder to the said reply. The prayer was not opposed by the learned counsel for the respondent DVC.

2. The Commission accepted the prayer and directed the petitioners to file its rejoinder, latest by 13.9.2010, with copy to the respondents.

3. Matter shall be re-notified for hearing on 28.9.2010.

Sd/-  
(T.Rout)  
Joint Chief (Law)